

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(CAA)39(PB)/2018**

**IN THE MATTER OF:**

Versatile Buildwel Pvt. Ltd. .... Applicant/petitioner

With

Sishivinayak Hotels Pvt. Ltd. .... Respondent

**Order under Section 230-232 of the Companies Act**

**Order delivered on 10.05.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

For the Applicant/petitioner :

**ORDER**

Even on the second call, learned Counsel for the petitioner is not present in support of the petition.

In the interest of justice, hearing is deferred to 30<sup>th</sup> May, 2018.

— Sd —

**(M.M.KUMAR)  
PRESIDENT**

— Sd —

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

10.05.2018  
V.Sethi